

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:539

ANSWERED ON:09.07.2004

MISSING OF VOTERS NAME FROM ELECTORAL ROLLS

Khairi Shri Chandrakant Bhaurao;Patil Shri Shrinivas Dadasaheb

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a large number of voters found their names missing in the electoral rolls in the recently conducted General Elections to Lok Sabha and some Assemblies; and

(b) if so, the action taken by the Government to ensure that names of eligible voters do not miss from the electoral rolls?

Answer

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) & (b):The Election Commission of India has informed that it had received some complaints regarding names missing from the electoral rolls during the recently conducted General Elections to Lok Sabha and State Legislative Assemblies of Andhra Pradesh, Karnataka, Orissa and Sikkim. The Commission has ordered an appropriate enquiry to ascertain the reason behind the missing names in a large number of cases. In respect of Maharashtra, especially Mumbai, the number of complaints were more. Since the General Elections to the State Legislative Assembly of Maharashtra is due to be held in September-October, 2004, the Commission has ordered another special summary revision in the entire State of Maharashtra with the same qualifying date i.e. 01.01.2004 before the General Elections to the State Legislative Assembly to give an opportunity to all the persons whose names were missing as well as other eligible persons to get their names enrolled. The programme of special summary revision has commenced with draft publication of rolls on 15.06.2004 and the final publication is scheduled for 11.08.2004.

In respect of all other States and Union territories, the Commission has decided to revise the rolls w.r.t. 01.01.2005 as the qualifying date. In the States of Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Tripura and Jammu and Kashmir, the nature of revision will be intensive, i.e. by way of house-to-house enumeration. In rest of the States, the revision shall be special summary, i.e., the existing rolls of 2004 shall be published in draft for inviting claims and objections from the eligible persons. In the States of Arunachal Pradesh and Maharashtra, the programme of revision with 01.01.2005 as the qualifying date shall be finalized only after the completion of the ensuing General Elections to the State Legislative Assemblies.